

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 2166 of 2020 in
Company Appeal (AT) (Insolvency) No. 1056 of 2019

IN THE MATTER OF:

Rajesh Goyal

....Appellant

Versus

Babita Gupta & Ors.

...Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Saurabh Jain, Mr. Sandeep Bhuraria, Mr. Srishabh Jain and Mr. Aman Anand, Advocates.

**For Respondents: Mr. Sudeep Kumar Shrotriya, Advocate for R-1 to 3.
Mr. Rishabh Jain, Advocate with Mr. Gaurav Katiyar, IRP.**

Mr. Kumar Anurag Singh, Zain A. Khan and Mr. Manoj Kumar, Advocates for Financial Creditor.

Mr. Sumesh Dhawan, Ms. Vatsala Kak and Ms. Geetika Sharma, Advocates for India Bulls.

Mr. Praful Jindal, Advocate.

Mr. Rajesh Gupta and Mr. Anubhav Mehrotra, Advocates for Homebuyers

Amandeep Singh, Advocate for Intervenor.

Mr. Rupesh Kumar, Advocate.

Mr. Pravesh Bahuguna, Advocate

Mr. Rudreshwar Singh, Advocate for Jan Kaliyan Samiti.

Mr. Ram Sharma, Advocate for IIFL.

Cont'd..../

ORDER
(Through Virtual Mode)

13.10.2020: Heard learned counsel for the parties. Short note, not exceeding one page, if not already filed, may be filed by learned counsel for the parties within two days.

List 'for orders' on **20th October, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/gc